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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 7/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: J R Credit Pvt Ltd  
V/s.  
ROC, ~~Gujarat~~ Madhya Pradesh

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vishal K. Sevak for Mr. Dhiren Dave	Advocate	Petitioner Company	
2.				

**ORDER**

Learned Advocate Mr. Vishal Sevak i/b Learned PCS Mr. Dhiren Dave present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant is directed to file bank statement of the company, and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter on 08.02.2018

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**